

**IN THE MATTER OF CIRP OF RDPL**  
**LIST OF CLAIMS FILED BY OC**

**Company Petition No.- IB-324/9/JPR/2019 dt. 11/11/2021**

**Adjudicating Authority**

**The National Company Law Tribunal, Bench-Jaipur**



SR NO	NAM,E OF OC	AMOUNT OF CLAIM	CLAIM ADMITTED	CONTINGENT CLAIM	CLAIM NOT ADMITTED	AMOUNT OF CLAIM UNDER VERIFICATION	REMARKS
1	PRAGATI RAW PHARMA PRIVATE LIMITED	2,66,73,454.00	1,44,53,340.00	5,56,269.00	1,16,63,845.00		Mou dated 15.12.2015 and rdpl letter dated 17.01.2017,22.03.2017
2	NEHA CONVERTORS	5,34,850.00			5,34,850.00		time barred debt
3	MAHESH MEDI PRODUCTS	21,44,626.33			21,44,626.33		time barred debt
4	SWASTIK SERVICE AGENCY	6,55,451.55			6,55,451.55		time barred debt
5	PREET INTERNATIONAL PVT LTD	5,64,573.00			5,64,573.00		time barred debt
6	SHRI ANANT PACKAGING INDUSTRIES	5,64,573.00			5,64,573.00		time barred debt
7	EVANS PRINT PACKS PVT LTD	15,08,716.00			15,08,716.00		time barred debt
8	ATE PROJECTS PVT LTD	3,49,93,808.64	2,35,64,687.56	68,46,444.00		45,82,677.08	Goods received for which "c" form is to be issued is taken as admitted liability minus BG amount received plus applicable intt. for msme; 26 AHU's are considered under contingent liability because of verification pending, claim under verification includes EMD and bill of labour charges plus applicable interest,
9	PRAGATI CHEM IMPLEX PVT LTD	61,47,339.00			61,47,339.00		time barred debt



10	M/S SHIV ELECTRIC THROUGH ITS PARTNER KANISH VERMA	85,05,626.00	46,08,214.00		38,97,412.00		interest not mentioned in documents
11	VEGA HEALTHCARE PRIVATE Ltd.	1,89,88,454.00	1,89,88,454.00				Arbitration Award dated 17.03.2019
12	CENTRAL DRUG HOUSE	1,19,33,358.00			1,19,33,358.00		time barred debt
	TOTAL	11,32,14,829.52	6,16,14,695.56	74,02,713.00	3,96,14,743.88	45,82,677.08	

**Disclaimer:**

The claims have been provisionally verified as per the supporting evidences/judgements submitted by the creditors. The suspended Board of directors/OSD have not provided requisite details/documents to ascertain the validity of the information provided by the creditors.

This is subject to amendment/modification/deletion as applicable from time to time under respective sections/provisions of IBC, 2016 and the regulations made thereunder as per the directions of the Adjudicating Authority, Hon'ble NCLT, Jaipur Bench.

Place: Jaipur

Date: 29/11/2021

